

IN THE INCOME TAX APPELLATE TRIBUNAL "D" BENCH, MUMBAI
BEFORE SHRI ABY T. VARKEY, JM AND SHRI S. RIFAUR RAHMAN, AM

आयकर अपील सं/ I.T.A. No.247/Mum/2022
(निर्धारण वर्ष / Assessment Years: 2009-10)

M/s. MIRC Electronic Ltd. G-1, MIDC Onida House, Mahakali Cave Road, Andheri- (E), Mumbai- 400093.	बनाम / Vs.	DCIT, Circle-10(2)(2) Room No.209, Aayakar Bhavan, M. K. Road, Churchgate, Mumbai- 400020.
स्थायी लेखा सं. /जीआइआर सं. /PAN/GIR No. : AAACM8055A		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)
Assessee by:	Vide letter dated 24.05.2022	
Revenue by:	Shri M. P. Ahuja (Sr. AR)	

सुनवाई की तारीख / Date of Hearing: 26/05/2022
घोषणा की तारीख /Date of Pronouncement: 31/05/2022

आदेश / ORDER

PER ABY T. VARKEY, JM:

This is an appeal preferred by the assessee against the order of the Ld. Commissioner of Income Tax (Appeals)-17, Mumbai dated 18.02.2019 for the assessment year 2009-10.

2. At the outset, from a letter written dated 24.05.2022, the assessee has brought to our notice that it is withdrawing the appeal preferred by it for the reasons stated therein. Since the Ld. DR of the department doesn't have any objection reporting assessee's action of withdrawing the appeal, we dismiss this appeal of the assessee as withdrawn.



ITA No.247/Mum/2022
A.Y. 2009-10
MICR Electronics Ltd.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on this 31/05/2022.

Sd/-

(S. RIFAUR RAHMAN)
ACCOUNTANT MEMBER

Sd/-

(ABY T. VARKEY)
JUDICIAL MEMBER

मुंबई Mumbai; दिनांक Dated : 31/05/2022.
Vijay Pal Singh, (Sr. PS)

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार / (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai